

F. No. 01(05)/Circular/CESTAT/2021
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R. K. Puram, New Delhi-110066

Date: 19.09.2022

OFFICE MEMORANDUM

The integration of CESTAT data with the LIMBS portal as per the direction of the Hon'ble Supreme Court is moving at a slow pace due to unavailability of appeal papers with the Department Officers. The reason attributed being the delay in issuing the appeal papers by the registry of the Tribunal is a matter of concern.

Hence, it is directed that newly filed appeals, if they are defect free, shall be registered at once and copies to the other side shall be served in the same week not later than three days from the date of filing. Copies meant for the Respondent Commissioner may be served on the Authorised Representative who may, in turn, send it to the respective Jurisdictional Commissioner. The defective appeals may be registered and copies may be sent to the concerned respondent (s) within a period of one week from the date of rectification of the defects. Defect Appeals filed by the Department may be rectified at the level of Commissioner (AR) of the respective Bench in order to avoid delay.

This issues with the approval of the Hon'ble President.

By Order,


(Mukesh Gupta)
Deputy Registrar (Judicial)

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Hon'ble Members, CESTAT, All Benches (For information)
3. PA to Registrar, CESTAT, New Delhi.
4. ~~Assistant Registrar, Computer Section, CESTAT, New Delhi.~~
5. Deputy Registrars/Assistant Registrars, CESTAT, All Benches.
6. Bar Association, CESTAT, New Delhi/ Mumbai/ Kolkata/ Chennai/ Bangalore/Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad.
7. Chief Commissioner (AR) CESTAT, New Delhi/ Commissioner (AR) CESTAT, Mumbai/ Kolkata/ Chennai/ Bangalore/ Ahmedabad/ Allahabad/ Chandigarh/ Hyderabad
8. Website/Notice Board/Office Copy.